

FORM NO. 125

[See rule 208]

Declaration to be furnished by Specified Senior Citizen for deduction of tax under Section 393(1) [Table: Sl. No. 8(iii)]

Details of the specified senior citizen			
1.	Name	<i>(refer Note 1)</i>	
2.	Address	<i>(refer Note 2)</i>	
3.	Permanent Account Number		
4.	Date of birth		
5.	Tax year	<i>(refer Note 3)</i>	
6.	Email id		
7.	Contact number	Country Code	Number
8.	Name of the Specified Bank		
9.	Name of Employer from which pension is drawn		
10.	Pension Payment Order (PPO) Number		
11.	Details of the Accounts maintained with the Bank:		
	Sl. No.	Account Number	Individual Account / Joint Account
12.	Whether opting out of New Tax Regime under section 202?	<i>(Yes/No)</i> <i>(refer Note 4)</i>	

DECLARATION

I, having Permanent Account Number do hereby certify that the information given above is complete and correct and that I do not have any income other than the income of the nature of pension and/or interest which is received or receivable only in the account(s) of the specified bank stated above.

Date

Signature of person

Place

Name:

Notes:

- In case of individual, the first, middle and last name shall be provided in full without any abbreviations.
- The address shall contain i. Country/Region, ii. Flat/Door/Block number iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
- Tax year means the tax year in respect of whose income, declaration is being made
- The deduction allowable and rebate allowable shall be in accordance with the new tax regime, unless the individual opts out of the said regime.